

FORM A**Public Announcement****(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)****FOR THE ATTENTION OF THE CREDITORS OF
M/s S L S POWER CORPORATION LIMITED****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	M/s. S L S Power Corporation Limited
2.	Date of incorporation of Corporate Debtor	29/07/2005
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Vijayawada
4.	Corporate Identity Number of Corporate Debtor	U40109AP2005PLC047008
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Sy. No. 202/A2, Ashok Nagar, Navalak Gardens, Nellore, Andhra Pradesh, India- 524002.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	07/04/2025 (Copy of order dated 07/04/2025 made ready and received on 11/04/2025)
7.	Estimated date of closure of Insolvency Resolution Process	04/10/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kammula Prabhakar Rao IBBI Reg No: IBBI/IPA-001/IP-P01467/2018-2019/12339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#39-4-1, S5, Koduru Enclave, Picchaiah Street, Labbipet, Vijayawada, NTR District, Andhra Pradesh- 520010. Email: kammulaprabhakar@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 106, Sai Balaram Towers, Pitchaiah Street, Labbipet, Vijayawada, Andhra Pradesh- 520010 Email: cirp.sls2025@gmail.com Mobile No: 9848124608
11.	Last date for submission of claims	25/04/2025
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	No classes identified as yet
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No classes identified as yet
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink: https://ibbi.gov.in/hi/home/downloads No classes identified as yet.

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s S L S Power Corporation Limited on 07/04/2025 (Copy of the order dated 07/04/2025 made ready and received on 11/04/2025).

The creditors of M/s S L S Power Corporation Limited are hereby called upon to submit their claims with proof on or before 25/04/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/04/2025

Place: Vijayawada

Sd/-

Kammula Prabhakar Rao

Interim Resolution Professional

S L S Power Corporation Limited

IBBI Reg No: IBBI/IPA-001/IP-P01467/2018-2019/12339

AFA No: AA1/12339/02/311225/107706

AFA issued by IIP of ICAI is valid up to 31/12/2025

ఫారం - ఎ
బహిరంగ ప్రకటన

(ఇన్సాలెన్సీ అండ్ బ్యాంక్ రూల్స్ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మానప్రక్రియ) రెగ్యులేషన్స్ 2016 లోని రెగ్యులేషన్ 6 క్రింద)

మెన్బర్స్ ఎస్ ఎల్ ఎస్ పవర్ కార్పొరేషన్ లిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక సంబంధిత వివరాలు

1.	మెన్బర్స్ ఎస్ ఎల్ ఎస్ పవర్ కార్పొరేషన్ లిమిటెడ్
2.	కార్పొరేట్ డెటార్ పేరు 29.07.2025
3.	కార్పొరేట్ డెటార్ ఇన్ కార్పొరేషన్ అయిన తేది రిజిస్ట్రార్ ఆఫ్ కంపెనీస్, విజయవాడ
4.	కార్పొరేట్ డెటార్ యొక్క ఇన్ కార్పొరేషన్ అయిన/నమోదైన అధారిటీ U40109AP2005PLC047008
5.	కార్పొరేట్ డెటార్ యొక్క సమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏదైన ఉంటే) చిరునామా సర్వే నెం. 202/ఎ2, అశోక్ నగర్, నవలక్ గార్డెన్స్, నెల్లూరు, ఆంధ్రప్రదేశ్, ఇండియా-524002.
6.	కార్పొరేట్ డెటార్ కు సంబంధించి దివాలా ప్రారంభ తేది 07.04.2025 (07.04.2025 నాటి ఆర్డర్ కాపీని సిద్ధం చేసి 11.04.2025న అందచేశారు)
7.	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేది సుమారుగా 04.10.2025
8.	మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాల నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం. కమ్యూల ప్రభాకర్ రావు IBBI Reg No. IBBI/IPA-001/IP-P01467/2018-2019/12339
9.	బోర్డు వద్ద నమోదైన విధముగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్ నెం. 39-4-1, ఎస్5, కోడూరు ఎన్ క్వేట్, పిచ్చయ్య వీధి, లక్ష్మీపేట, విజయవాడ, ఎన్ టి ఆర్ జిల్లా, ఆంధ్రప్రదేశ్-520010. ఇ-మెయిల్: kammulaprabhakar@hotmail.com
10.	మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్ ఫ్లాట్ నెం. 106, సాయి బలరాం టవర్స్, పిచ్చయ్య వీధి, లక్ష్మీపేట, విజయవాడ, ఆంధ్రప్రదేశ్-520010. ఇ-మెయిల్: cirp.sls2025@gmail.com మొబైల్ నెం. 9848124608
11.	క్లెయిమ్లు దాఖలు చేయుటకు ఆఖరి తేది 25.04.2025
12.	మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటార్ల వర్గీకరణ ఏవైన ఉంటే ఇంకా తరగతులు గుర్తించబడలేదు.
13.	తీర్మాన నిపుణులుగా గుర్తించుటకు ఒక్కో తరగతిలోని క్రెడిటార్ యొక్క అధికృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేర్లు (ఒక్కోక్క తరగతికి మూడు పేర్లు) ఇంకా తరగతులు గుర్తించబడలేదు.
14.	(ఎ) సంబంధిత ఫారములు మరియు (బి) అధికృత ప్రతినిధులుగా లభ్యమగు వివరాలు లభ్యత వెబ్ లింక్: https://ibbi.gov.in/hi/home/downloads ఇంకా తరగతులు గుర్తించబడలేదు.

ఈ నోటీసు ద్వారా తెలియజేయడమేమనగా జాతీయ కంపెనీ లా ట్రిబ్యునల్, అమరావతి బెంచ్ వారు మెన్బర్స్ ఎస్ ఎల్ ఎస్ పవర్ కార్పొరేషన్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేది: 07.04.2025 న ప్రారంభించినట్లుగా ఉత్తర్వులు జారీ చేస్తారు. (07.04.2025 నాటి ఆర్డర్ కాపీని సిద్ధం చేసి 11.04.2025 న అందజేశారు). కావున మెన్బర్స్ ఎస్ ఎల్ ఎస్ పవర్ కార్పొరేషన్ లిమిటెడ్ యొక్క క్రెడిటార్స్ కు కోరడమేమనగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎం.టి. నెం. 10 లోని చిరునామాకు 25.04.2025న లేదా ఆలోగా తగిన నిరూపణలతో వారి క్లెయిమ్లను దాఖలు చేయమని కోరడమైనది. ఆర్థిక రుణదాతలను కోరడమేమనగా వారి క్లెయిమ్లను తగిన నిరూపణలతో కేవలం ఎలక్ట్రానిక్ పద్ధతి ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలందరు వారి క్లెయిమ్లను తగిన సాక్ష్యములతో వ్యక్తిగతముగా లేదా పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును. ఎం.టి. నెం. 12లో తెలిపిన విధంగా తరగతికి చెందిన ఆర్థిక రుణదాత, ఫారం సిఎ తరగతి (తరగతిని పేర్కొనండి) యొక్క అధికృత ప్రతినిధిగా వ్యవహరించుటకు ఎం.టి. నెం. 13కు ఎదురుగా తెలిపిన ముగ్గురు దివాలా తీర్మాన నిపుణుల నుండి ఎంచుకున్న అధికృత ప్రతినిధిని నూచించవలెను. రుణదాతల తరగతి ఇంకా గుర్తించబడనందున ఈ హెచ్చరిక వర్తింపదు. క్లెయిమ్ యొక్క తప్పుడు లేదా తప్పుదోవ పట్టించే రుజువులను దాఖలు చేస్తే జరిమానాలు విధించబడును.

PIRAMAL CAPITAL & HOUSING FINANCE LTD. (CIN: L65910MH1984PLC032639)
 Registered Office : Unit No. 801, 8th Floor, Piramal Amity Building, Piramal Agastya Corporate Park, Kaman Junction, Opp. Fire Station, LBS Marg, Kuria (West), Mumbai-400070, (T) : +91 22 3802 4000, Karama Office No. 13, Old No. 5, 1st Main Road Near Kodava Samaja, Vasanthi Nagar Bengaluru, Karnataka- 560052. Contact Person: (1) Deepak M - 9341694096, (2) Ragavendra Gowda- 9686463502, (3) Vishal Ketole - 9584966653.

E-AUCTION SALE NOTICE – SUBSEQUENT SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', Particulars of which are given below:

Loan Code / Branch / Borrower(s)/Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (11.04.2025)
Loan Code No.: M0009982, Bangalore (Branch), VENKATESHA H T (Borrower), Shobha Gr (Co Borrower 1)	Dt: 10-01-2023, Rs. 5567724/-, (Rs. Fifty Five lakh Sixty Seven Thousand Two Hundred Twenty Four Only)	All The piece and Parcel of the Property having an extent :- Flat No. Plot No. Khaneshumari No. 33 Municipal No. Survey No. Old Khattha No. 92, Assessment No. 92, Area Adm. 1720.0 Sq.Ft. / Mtrs. Dargesi Building Name: Channanaya Kanappaly, Situated At: Doddabidankalu, Yeshwanthapura Hobli 560073.	Rs. 613800/- (Rs. Six lakh Thirteen Thousand Eight Hundred Only)	Rs. 613800/- (Rs. Six lakh Thirteen Thousand Eight Hundred Only)	Rs. 7028037/- (Rs. Seventy lakh Twenty Eight Thousand Thirty Seven Only)
Loan Code No.: HLSA0000388, Bangalore (Branch), PANKAJ JAIN (Borrower), Shalu Jain (Co Borrower 1)	Dt: 08-11-2023, Rs. 5086598/- (Rs. Fifty lakh Eighty Six Thousand Five Hundred Ninety Eight Only)	All The piece and Parcel of the Property having an extent :- Site No. 7, E Property No 151900702300120294 Vvs Rose Garden Phase Iii Harjenahalli Village, Vengal Hubli Kolar Taluka & District Karnataka 563128.	Rs.5517000/- (Rs. Fifty Five lakh Seventeen Thousand Only)	Rs. 5517000/- (Rs. Fifty Five lakh Seventeen Thousand Only)	Rs. 6203415/- (Rs. Sixty Two lakh Three Thousand Four Hundred Fifteen Only)
Loan Code No.: M0074178, Bengaluru - Jayanagar (Branch), BALAKUMAR S (Borrower), Amudha P (Co Borrower 1)	Dt: 27-03-2023, Rs. 7393389/- (Rs. Seventy Three lakh Ninety Three Thousand Three Hundred Eighty Nine Only)	All The piece and Parcel of the Property having an extent :- All that piece and parcel of the site No.14,1, Sy.No.14, New Sy.No.14/1, Ward No.138, 13th Cross, Ramasandra Main Road, Bangalore: 560056.	Rs. 10963670/- (Rs. One Crore Nine lakh Sixty Three Thousand Six Hundred Seventy Only)	Rs. 10963670/- (Rs. One Crore Nine lakh Sixty Three Thousand Six Hundred Seventy Only)	Rs. 9703383/- (Rs. Ninety Seven lakh Three Thousand Three Hundred Eighty Three Only)
Loan Code No.: 15400001665, Kolar (Branch), Prakashbabu S (Borrower), Pallavi Rajeshbhai Kaloliya (Co Borrower 1)	Dt: 19-12-2019, Rs. 5048354/- (Rs. Fifty lakh Forty Eight Thousand Five Hundred Four Only)	All The piece and Parcel of the Property having an extent :- Flat No. 105, Ground Floor, Pushpam E Town S Medahalli Village, Sarjapur Hobli Bangalore South Taluk Bangalore Bangalore Karnataka - 562125 Boundaries As :- North : Private Property And Road South : Private Property East : Private Property West : Private Property 405.	Rs. 2362500/- (Rs. Twenty Three lakh Sixty Two Thousand Five Hundred Only)	Rs. 3573000/- (Rs. Three lakh Fifty Seven Thousand Three Hundred Only)	Rs. 10021600/- (Rs. One Crore Twenty One Thousand Five Hundred Nineteen Only)
Loan Code No.: 2480001342, Bengaluru - Jayanagar (Branch), Satish Vadrajaraj (Borrower), Kapil Chaturvedi (Co Borrower 1)	Dt: 31-07-2023, Rs. 2115425/- (Rs. Twenty One lakh Fifteen Thousand Four Hundred Twenty Five Only)	All The piece and Parcel of the Property having an extent :- Site No. 62, sy Nos. 127 & 128/1A, NA Shivrasa Palm Greens Layout, Rampura Shivrasa Palm Greens Layout, Rampura Doddi Village, Kothipura Ward, Ramangar Kattataka IN 562159 Boundaries As :- North : Site No.61 South : Site No. 63, East : Site No.53 West : 20 Feet Road.	Rs. 2362500/- (Rs. Twenty Three lakh Sixty Two Thousand Five Hundred Only)	Rs. 2362500/- (Rs. Twenty Three lakh Sixty Two Thousand Five Hundred Only)	Rs. 2609519/- (Rs. Twenty Six lakh Nine Thousand Five Hundred Nineteen Only)

DATE OF E-AUCTION : 29.04.2025, FROM 11.00 AM TO 1.00 PM (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID : 28.04.2025, BEFORE 4.00 PM.

For detailed terms and conditions of the Sale, Please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com.

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(12) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date : 13.04.2025, Place : Bengaluru Sd/-, (Authorized Officer), Piramal Capital & Housing Finance Limited

PUBLIC NOTICE

This is to bring to the notice of the general public that our client **MR.TARUN SHARMA S/o.Ramresh Sharma** is intending to purchase the schedule property mentioned hereunder from **M/s. Aditya Projects Rep by its Partner Mr.Bayya Reddy**, any persons objecting for the proposed purchase or are having any right, title, interest or any type of claim over the scheduled property is hereby called upon to file their objections/claims what so ever along with documentary proof on or before 7 days from the date of publication of this notice with the under mentioned advocate failing which, our clients shall proceed and complete the sale transaction with the above stated person.

SCHEDULE PROPERTY

All that Part and Parcel of the Residentially converted Site bearing No.03, bearing TMC No. 8059451640, formed in Land bearing Sy No.412, 414, 416, 415, 417, 418 measuring 56798.183 Sq. Feet, in the project Name Adithya Garden situated at, Billamangalalli Village, Jala Hobli, Yelahanka Taluk, Bengaluru, Measuring East to West 38.65 feet, North to South 25 feet, totally measuring 966 Sq.feet, and bounded on: East by : Private property, West by : Road, North by : Site No.02, South by : Site No.04

C.K.V.K. LAW ASSOCIATES
MR. VENKATESH CHANDRAN M.A., LL.B.
 Advocates & Legal Consultants Bangalore-44
 M : 9845844248, 9108784843, 980-48658774
 E-Mail: rvlaw.76@gmail.com

“IMPORTANT”

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting in any manner whatsoever. Registered letters are not accepted in response to box number advertisement.”

FORM A
 Public Announcement
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s S L S POWER CORPORATION LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s. S L S Power Corporation Limited
2. Date of incorporation of Corporate Debtor	29/07/2005
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Vijayawada
4. Corporate Identity Number of Corporate Debtor	U40109AP2005PLC047008
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Sy. No. 202/A2, Ashok Nagar, Navalak Gardens, Nellore, Andhra Pradesh, India- 524002.
6. Insolvency Commencement Date in respect of the Corporate Debtor	07/04/2025 (Copy of order dated 07/04/2025 made ready and received on 11/04/2025)
7. Estimated date of closure of Insolvency Resolution Process	04/10/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kammula Prabhakar Rao IBBI Reg No: IBBI/PA-001/IP-P01467/2018-2019/12339
9. Address and e-mail of the interim resolution professional, as registered with the Board	#394-1, S5, Koduru Enclave, Pichaiiah Street, Labbipet, Vijayawada, NTR District, Andhra Pradesh- 520010. Email: kammulaprabhakar@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 106, Sai Balaram Towers, Pichaiiah Street, Labbipet, Vijayawada, Andhra Pradesh- 520010 Email: crp.sls2025@gmail.com Mobile No: 9848124608
11. Last date for submission of claims	25/04/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No classes identified as yet
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No classes identified as yet
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	WebLink: https://ibbi.gov.in/home/downloads No classes identified as yet.

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s S L S Power Corporation Limited on 07/04/2025 (Copy of the order dated 07/04/2025 made ready and received on 11/04/2025). The creditors of M/s S L S Power Corporation Limited are hereby called upon to submit their claims with proof on or before 25/04/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. This para is not applicable as no class of creditors has been identified yet. Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/04/2025
 Place: Vijayawada Sd/-
 Kammula Prabhakar Rao
 Interim Resolution Professional
 S L S Power Corporation Limited
 IBBI Reg No: IBBI/PA-001/IP-P01467/2018-2019/12339
 AFA No: AA/12339/02/311225/107706
 AFA issued by IILP of ICAI is valid up to 31/12/2025

CEREBRA INTEGRATED TECHNOLOGIES LIMITED
 CIN: L85110KA1993PLC015091
 Regd. Off.: #3-5, off 3rd Cross, I Stage, Peenya Industrial Area, Bangalore - 560 058. Telephone: 9740911799
 Email: investors@cerebracomputers.com, Web: www.cerebracomputers.com

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company has dispatched, on Friday 11th April 2025, the Postal Ballot Notice, along with the Explanatory Statement, through electronic form to the Shareholders, whose email IDs are registered in the records of the Company/Depositories of the Company (as on cut off date Friday, 4th April, 2025) seeking their consent in relation to the matters as set out in the Notice dated 10th April, 2025.

The Company is providing the facility to the Members to cast their vote in electronic mode (e-voting) through Central Depository Services (India) Limited (CDSL) e-voting platform. The procedure for e-voting is given in the notes of the Postal Ballot Notice. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com or contact Mr. Rakesh Dalvi (022-23058542/43) for any further clarifications. Any grievance related to Postal Ballot through E-voting can be addressed to Ms. Surbhi Jain, Company Secretary through email at cs@cerebracomputers.com. Members are requested to note that the E-voting period will commence on Saturday 12th April, 2025 (09:00 a.m. IST) and ends on Sunday, 11th May, 2025 (05:00 p.m. IST).

The results of the Postal Ballot along with the Scrutinizer's Report will be declared by Chairman or Managing Director or Company Secretary of the Company on or before Tuesday, 13th May, 2025 and communicated to the BSE Limited and National Stock Exchange of India Limited.

For Cerebra Integrated Technologies Limited
 Sd/-
 Surbhi Jain
 Date: 13th April, 2025
 Place: Bangalore Company Secretary & Compliance Officer

PNB HOUSING FINANCE LTD.
 Regd. Off.: 9th Floor, Amrithak Shawan, 22, K.G. Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414. Web: www.pnbhousing.com
 BRANCH ADDRESS: RH Chennai- Guindy, C45, 1st Floor, Thiru. VI. KA Industrial Estate, GUINDY, Chennai – 600032

POSSESSION NOTICE (FOR IMMovable PROPERTIES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice/s; date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under section 13(14) of the said Act read with Rule 9 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and/or any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (6) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No. (s) & Branch	Name of Borrower / Co-borrower / Guarantor (s) / Branch	Date of Demand Notice	Amount Due as on Date of Demand Notice	Date of possession Taken	Description of the Property/ies mortgaged
HOU/ OMR/ 0420/ 791438 B.O. & OMR	Mr. Balaram K. M. Sri. A.K.B. Malathi & M/s. Sri Balaji Granites Represented by Proprietor, Mr. Balaram	09- Jan- 2025	Rs. 43,28,333/- (Rupees Forty Three Lakhs Twenty Eight Thousand and Thirty Three Only) as on 09-01-2025	09.04.2025	690 Sq.ft. Of Undivided Land Share, out of 4600 Sq.ft. in Plot No.159, together with the 1185 Sq.ft. of constructed flat in the First Floor, bearing Flat No. D1, in the said premises known R S Flats, and the terrace and other common space amenities with electricity connection, service connection charges, security deposit, water and sewerage and drainage connection to be enjoyed in common with the owner of the other flats, comprised in Old Survey No.152/2, situated at Tambaram Village, Krishna Nagar 6th Street, Tambaram Taluk, Chengalpattu District, within the Registration District of Chennai-South and Sub-Registration District of Tambaram, bounded on the :- North By : Land of Mr. Madhava Reddier, South By: Land of Mr. Madhava Reddier, East By: Land of Mr. Madhava Reddier, West By: 30 Feet Road, Measuring on the: Northern Side: 115 Feet, Southern Side: 115 Feet, Eastern Side: 040 Feet, Western Side: 040 Feet.

Place:- OMR, DATE:- 12-04-2025 Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

FORM A
 PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF YOSMITE ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	YOSMITE ENGINEERING PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	13.12.2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Chennai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74900TN2010PTC0878417
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Old No.58, New No.16, F1, KC Vaishnavi Apartments, 8th Street, Vaishavi Nagar, Chennai, Tamil Nadu-600062
6. Insolvency commencement date in respect of Corporate Debtor	04.04.2025 (Order obtained from NCLT website on 10.04.2025)
7. Estimated date of closure of insolvency resolution process	01.10.2025 (180th day from the Insolvency commencement date i.e.04.04.2025)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name: Asha Rathod Reg. No.:IBBI/PA-001/IP-P02017/2020-2021/13108 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	No. 15, P.V. Kail Street, Royapuram, Chennai, Tamil Nadu - 600013 Email : asharathod98@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	No. 15, P.V. Kail Street, Royapuram, Chennai, Tamil Nadu - 600013 Email : crp.yosmite@gmail.com
11. Last date for submission of claims	24.04.2025 (14th day from the date of receipt of order i.e. 10.04.2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Division Bench – 1, Chennai has ordered the commencement of a corporate insolvency resolution process of M/s Yosmite Engineering Private Limited on 04th April 2025.

The creditors of M/s Yosmite Engineering Private Limited, are hereby called upon to submit their claims with proof on or before 24.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/04/2025
 Place: Chennai Sd/-
 Asha Rathod
 Interim Resolution Professional in the matter of Yosmite Engineering Private Limited
 Regn. No.: IBBI/PA-001/IP-P02017/2020-2021/13108
 Date: 13.04.2025
 Authorisation of Assignment (AFA): AA/113108/02/311225/107832

TATA CAPITAL HOUSING FINANCE LIMITED
 Regd. Office: 11th Floor, Tower A, Postoffice Business Park, Bangalore Industrial Area, Lower Panel, Mumbai – 400013. Contact No. (022) 6182414, (022) 6182773
 CIN No. U57199MH2006PLC187552

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A. D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor (s) / Legal Heir (s) / Legal Representative (s)	Amount & Demand Notice Date	Date of Demand Notice and date of NPA.
TCHFL 08060010074354	MR. ANANTHARAJ R (Borrower)	Rs. 25,69,829 /- (Rupees Twenty Five Lakh Sixty Nine Thousand Eight Hundred and Twenty Only) As on 07-04-2025	08-04-2025 and 05-04-2025
TCHFL 08060010079909	MRS. KOWSALYA D (Co borrower)	As on 07-04-2025	

Description of Secured Assets/Immovable Properties: Erode District, Erode R.D. Bhavani S.R.O. Bhavani Taluk, Peraliyapur Village, survey No.382/3, Punjai Hec.2.85.0, kist Rs.9.63, (Old Kasa No.392/2), in this punjai Acre.7.03 cents, in this Resurvey No.382/2 Koppu vaikal on the North East-West offer on the South Panchayat thar road on the West Resurvey No.369 lands and itteri on the East Within in the both sides Punjai Acre.7.03 cents, lands divided into house site and roads formed " KALAI ANNAI NAGAR " house site Town and country planning Deputy Director (P) /Erode District Town and country planning, Erode Na.Ka.No.209/2020, Ea.Ma.No.2, dated 05.08.2021, Town and country planning commissioner Chennai - 2, order No.Ka.No.1319/2017, LA-2, dated 30.10.2017, 31.10.2017, 07.11.2017, 17.11.2017 and 20.12.2017, Varanurama Ma.Va.Ea.Ma (Varanurama) No.41/2021, house site No.69, for an extent of 1200 Sq.feet house site, within the following boundaries:- House site No.76 on the South 30 feet breadth east west neel common road on the North House site No.70 on the West House site No.68 on the East Within the Above said boundaries: East- West on the both sides 30 feet South- North on the both sides 40 feet Total an extent of 1200 Sq.feet house site, with usual pathway, common road, common rights etc.

Loan Account No.	Name of Obligor (s) / Legal Heir (s) / Legal Representative (s)	Total Outstanding Dues (Rs.) as on below date *	Date of Demand Notice and date of NPA.
TCHFL 08060010071223	MRS. GOWRI P (Borrower)	Rs. 32,62,204 /- (Rupees Thirty Two Lakh Sixty Two Thousand Two Hundred and Eight Only) As on 07-04-2025	08-04-2025 and 05-04-2025
TCHFL 08060010079539	MR. SUSAMANICKAM (Co borrower)	As on 07-04-2025	

Description of Secured Assets/Immovable Properties: Tiruppur District, Tiruppur R.D. Avinashi SRO, Avinashi Taluk, Kalpalayam Village, Ka.Sa.No.302/1 p a 8.47 kist Rs.9.58, Ka.Sa.No.304/1 p a 8.18 kist Rs.9.24, Ka.Sa.No.304/2 p a 4.66 kist Rs.3.77, Ka.Sa.No.307/1A p a 2.11 kist Rs.3.77, Ka.Sa.No.307/1B p a 0.10 kist Rs.0.08 land divided into house site namely " GURUVAYURAPPAN NAGAR EXTENSION NORTH " House Site No.172 for an extent of 1210 Sq.feet/ 112.45 Sq.meter house site, within the following boundaries: Site no 152 on the West Site no. 171 on the North 25 feet breadth South North layout road on the East Site no.173 on the South Within the above said boundaries:- East-West on the both sides 55 feet South-North on the both sides 22 feet Total extent of 1210 Sq.meter (or) 112.45 Sq.meter, house site, with usual pathway, common road, common rights etc., *Property situated at KASA, No.304/2.

Loan Account No.	Name of Obligor (s) / Legal Heir (s) / Legal Representative (s)	Total Outstanding Dues (Rs.) as on below date *	Date of Demand Notice and date of NPA.
TCHFL 08060010023905	MR. MURUGAN.V. (Borrower)	Rs. 15,69,693 /- (Rupees Fifteen Lakh Sixty Thousand Six Hundred and Ninety Three Only) As on 09-04-2025	08-04-2025 and 05-04-2025
TCHFL 08060010023909	MRS. KAVITHA (Co borrower)	As on 09-04-2025	

Description of Secured Assets/Immovable Properties: Tiruppur District, Tiruppur R.D. Thottupalayam SRO, Tiruppur South Taluk, Muthalpalayam Village, Kasa.No.506/1, Punjai Acre 12.00, Kist.10.45 land divided into house site namely " G.V.N NAGAR " House Site No.21 Eastern side House Site No.22 Western side for an extent of 1306 1/4 Sq.feet house site, within the following boundaries:- 25 feet breadth east west layout road on the road on the North Site no 22 belong to Mani Eastern side part on the East Kasa. No.506/2 land on the South Site No.21 belong to Selvarani western side property on the West Within the above said boundaries:- East-West on the North side 25 feet East- West on the South side 25 feet South- North on the East side 55 feet South- North on the West side 49 1/2 feet For an extent of 1306 1/4 Sq.feet house site, with usual pathway, common road, common rights etc., Resurvey No.506/1A, Patla No.1223

Loan Account No.	Name of Obligor (s) / Legal Heir (s) / Legal Representative (s)	Total Outstanding Dues (Rs.) as on below date *	Date of Demand Notice and date of NPA.
TCHFL 08060010051191	MR. RAJESH S (Borrower)	Rs. 42,71,122 /- (Rupees Forty Two Lakh Seventy One Thousand One Hundred and Twenty Two Only) As on 07-04-2025	08-04-2025 and 05-04-2025
TCHFL 08060010051209	MRS. SUNDARI SELAMUTHU, (Co borrower)	As on 07-04-2025	

Description of Secured Assets/Immovable Properties: Erode R.D. Erode R.D. Avaalpundurai SRO, Perundurai Taluk, Vadamugam Veltope Village, Resurvey No.444/2C, Punjai Hec.1.79.50, kist 4.97 Now Sub division Resurvey No.444/2C, Resurvey No.445/1, Punjai Hec.1.47.50, kist 4.08 now sub division resurvey No.445/1A, Resurvey No.446/1 punjai Hec.3.36.36, kist 9.32 Now sub division Resurvey No.446/1D. For an total extent of Punjai acre 1.95 cent land road forms DTCP Approval issues by the Erode Town and Country planning Authority Deputy Director Ma.Va. (Ma.Seg) No.21/2021 land dived into house site Namely " PANNAI NAGAR-2 " house site No.26 for an extent of 2330 1/4 Sq.feet or 216.59 Sq.meter house site, within the following boundaries:- 12 Meter breadth east west road on the south Site no.25 on the North Site no.27 on the west 12 meter Panchayat road on the East Within the above said boundaries: East- West on the North side 48 feet East- West on the South side 25.6 + 6 feet South- North on the West side 58 feet South- North non the East side 55 + 6.5 feet Total extent of 2350 Sq.feet cross side remove 19 1/2 feet 2330 1/4 Sq.feet (or) 216.59 Sq.meter house site, with usual pathway, common road, common rights etc., * Property situated at Survey No.445/1A, Sub Division Resurvey No.445/1A1A, ChennaiMals Panchayat Vadamugam Veltope Panchayat limit.

* with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 11.04.2025
 Place: Tiruppur & Erode For Tata Capital Housing Finance Limited Sd/-
 Authorized Officer



indianexpress.com

I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

